



OFFICE OF THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVERNMENT OF INDIA
BAMUNIMAIDAM, GUWAHATI - 21.

No. SEIAA.3831/2024/17

Date. 13 / 11 / 2024

From:

The Member Secretary
State Environment Impact Assessment Authority Assam,
Bamunimaidam, Guwahati-21.

To,

Smti Rashmi Singhee, Advocate
6th floor, Asha Towers,
34/1 Bondel Road, Kolkata-19
E-mail id – rashmibothra24@gmail.com
Contact no- 98301-93031

Sub: Regarding NGT Case no.196/2024/EZ, Arup Jyoti Das & Ors Vs State of Assam & Ors.


Madam,

With reference to the subject cited above, please find enclosed herewith the Counter Affidavit duly signed by the undersigned to be submitted before the Hon'ble NGT, EZ Bench, Kolkata which is listed on 14.11.2024.

Yours faithfully.

Enclose. Affidavit

Member Secretary
SEIAA, Assam

 **Bamunimaidam, Guwahati -21**

BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL AT KOLKATA
EASTERN ZONE BENCH, KOLKATA
O.A. No. 196 of 2024/EZ

IN THE MATTER OF:

Arup Jyoti Das & Others ----- **Applicant**

Versus

The State of Assam & Others ----- **Respondents**

INDEX

Sl No.	Particulars	Page No.
1	Affidavit filed by the Respondent No. 6, State Environment Impact Assessment Authority, Assam.	1 & 2

Filed by:

Smt Rashhmi Singhee
 Advocate MAH/5350/2012
 Date: 13.11.2024

Rashhmi Singhee



LINA BARUA
 NOTARY GOVT. OF ASSAM
 Kamrup (Metro) Guwahati
 Regd. No. KAM-37

13 NOV 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)
O.A. No. 196 of 2024/EZ

Arup Jyoti Das & Others ----- Applicant
 Versus ----- Respondents
 The State of Assam & Others

Counter Affidavit on behalf of the Opposite Party / Respondent No. 6
State Environment Impact Assessment Authority (SEIAA), Assam

1. I, Mauchumi Barua, D/o of Lt. Rohini Barua, aged about 55 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Assam, do hereby solemnly affirm and state as follows.
2. That, I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party/Respondent No.6 before this Hon'ble National Green Tribunal.
3. That, I have gone through the order dated 27.09.2024 of Hon'ble Tribunal and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the **O.A. No. 196/2024/EZ** (hereinafter referred to as "the application" the deponent humbly submits that No Environment Clearance Certificate was ever applied for any project in the River Kaldiya within District- Bajali, Assam.

5. With reference to the Para no 1 to 13, I do not make any comments as no application has so far been received by the office of the SEIAA,



13 NOV 2024
 LINA BARUA
 NOTARY GOVT. OF ASSAM
 Kamrup (Metro) Guwahati
 KAM-37

Mauchumi Barua

Assam.

- 6. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.
- 7. That the deponent reserves the right to file further affidavit as and when necessary.

Identified by
Advocate

Manchuni Barua
Deponent

VERIFICATION

Verified at Guwahati on this day of 13th Nov 2024 that the contents of the above affidavit are true and correct on the basis of the records maintained by the Respondent in the daily course of its business, no part of it is false and nothing has been concealed therefrom.

Place:

Date:

Manchuni Barua
Deponent



LINA BARUA
NOTARY GOVT. OF ASSAM
Kamrup (Metro) Guwahati
Regd. No. KAM-37

13 NOV 2024

Identified by
Kishore Kalita
Advocate
Enrl No.